

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION No-1851
ANSWER ON-11/12/2024

DPR & TENDERING

1851. SHRI SANJAY KUMAR JHA :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that DPRs are prepared by private consultants, if so, the steps taken to ensure that experts with relevant experience are involved in the DPR preparation process;;
- (b) whether Members of Parliament (MPs) are not included in the consultation process for the preparation of DPRs and whether the Ministry plans to involve MPs in future consultations for DPRs;
- (c) the process followed for the debarment and blacklisting of companies or individuals from the tendering process by the Ministry; and
- (d) the number of companies or individuals that have been debarred or blacklisted from participating in the tendering process and the reasons for their exclusion?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) Detailed Project Reports (DPRs) are prepared by consultants, most of whom are in private sector. To ensure that firms with relevant experience and capability are engaged in DPR preparation, the Government in the Ministry of Road Transport & Highways has prescribed the minimum required experience in preparation of DPR and annual average turn over for the consulting firms. The consultant are further evaluated with respect to availability of material testing, survey & investigation equipment and software with the consulting firm which are proposed to be used in preparation of DPR and qualification and relevant experience of proposed key personnel for a particular project.
- (b) DPR Consultant carry out consultation with public including public representatives, project affected persons, NGOs, Municipal authorities, concerned government agencies

and other stakeholders during preparation of DPR as per Term of Reference (ToR) of project. Suggestions of Members of Parliament (MPs) received are taken into consideration and analysed along with various other factors for appropriate decision.

(c) The consultants are debarred or blacklisted if major deficiencies in the Detailed Project Report involving time and cost overrun, misrepresentation of facts or violation of contractual obligations are observed. A Consultant proposed to be debarred or blacklisted are given opportunity to present its case before final decision is taken. The key personnel/individuals are debarred, if any information in their CV is found incorrect/fake/inflated at any stage of project.

(d) 29 number of consulting firms are presently blacklisted or debarred for the various reason including major deficiencies in the DPR, misrepresentation of facts or violation of contractual obligations. 516 number of key personnel are debarred or blacklisted for misrepresentation and submitting incorrect/fake/inflated information in their CV.
